

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD. O.A.NO.307 of 1993.

Between

Dated: 28.12.1995.

S.Shyamsumder

Applicant

And

Chairman/Secretary, ISRO, De's, Gevt. of India, Antharskhe Bhavan, New Bell Road, Bangalore.

Joint Secretary, ISRO, DO'S, Bangalore.

Respondents

Counsel for the Applicant

: Sri. P.V.Krishnaiah

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hen'ble Mr. Justice V. Neeladri Rae, Vice Chairman

Hen'ble Mr. R.Rangarajan, Administrative Member

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O.A.307/93

Dt. of crder: 28-12-1995

## ORDER

## As per Hon'ble Shri Justice V. Neeladri Rao, Vice Chairman

Heard Shri P.V. Krishnaiah, learned counsel for the applicant and Shri N.R. Devraj, learned Standing Counsel for the respondents.

- 2. This OA was filed praying for a direction to the respondents to consider the case of the applicant for promotion to Scientist/Engineer 'SF' Grade (Rs.4500-5700) w.e.f. 1.1.1990 and if the same is going to be held as time-barred, a direction to the respondents to consider his case for promotion to the purpose of seniority.
- After the arguments were heard on more than one occasion and when it was again listed for conclusion of arguments and for deline...

  Engineer's w.e.f. 30.3.1995. While on that basis learned counsel for the x respondents submitted that this OA has become infructuous, it was stated for the applicant that in view of the Deptt. of Space SHAR Centre lr.No.DR/SE-SF/94 dated 31.3.1995, the applicant may be permitted to withdraw this OA with liberty to make representation to the concerned authorities for consideration of his promotion from a date earlier to 30.3.1995.
- 4. We perused the letter dated 31.3.95. We do not wish to express any via in the said letter and as we are allowing the applicant to withdraw this OA with liberty to file a representation we are not even referring to the respective contentions

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raised by the counsel in regard to what is stated in the letter of 31st March, 1995.

- 5. In the result, the OA is dismissed as not pressed.
  But, liberty is given to the applicant if he is so advised,
  to make a representation for consideration of his
  promotion to Scientist/Engineer Gr.'SF' from a date'
  earlier to 31.3.1995.
- 6. CA is ordered accordingly. No costs.//

Membergaonin'

(V. NEFLADET BAC)

<u>Dated</u>:The 28th December, 1995 Dictated in the Open Court

To

- The Chairman/Secretary, ISRO, De's Govt.of India, Anthariskhe Bhavan, New Bell Road, Bangalore-94.
- 2. The Joint Secretary, ISRO, DO's, Bangalore-94.
- 3. One copy to Mr.P.V.Krishnaiah, Advocate, CAT.Hyd
- 4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
- 5. One copy to Library, CAT.Hyd.
- 6. One copy spare.

pvm.

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYLERABAD BENCH AT HYDERABAD .

THE HON'BLE MR.JUSTICE V.NEELADRI RAO VICE CHAIRMAN

AND

THE HON BLE MR.R.RANGARAJAN : M(A)

Dated: 28-12-1996

ORDER/JUBSMENT

.M.A/R.A./C.A.No.

O.A.No. 307/93

T.A.No.

(w.p.No.

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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केन्द्रोय प्रशासनिक वंधिकरण Central Administrative Tribunal केप्रार/ECSPATCH

- 9 JAN 1996

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